

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.236
TO BE ANSWERED ON 22.07.2025**

INCLUSION OF KUDUBI SAMAJA IN THE SC/ST LIST

236. SHRI CAPTAIN BRIJESH CHOWTA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any proposal or recommendation from the Government of Karnataka for inclusion of the Kudubi Samaja community under the Scheduled Castes list;
- (b) if so, the current status of such proposal and the action taken thereon;
- (c) whether the Government has conducted any study or consultation regarding the social and economic conditions of the Kudubi Samaja; and
- (d) whether the Government has any proposal to consider the inclusion of the Kudubi Samaja under the SC list and if so, the time by which it is likely to be included?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) to (d): Scheduled Castes are notified under the provisions of Article 341 of the Constitution of India. First list of Scheduled Castes in relation to a State or Union Territory is by a notified Order of the President. Any subsequent modification therein can be made only by an Act of Parliament. For inclusion in or exclusion from and other modifications in the lists of Scheduled Castes and Scheduled Tribes, a complete proposal with ethnographic study, to modify the existing list of Scheduled Castes is to be initiated by the concerned State/ Union Territory. No recommendation has been received from the Government of Karnataka for inclusion of Kudubi Samaja community in the list of Scheduled Castes.
